

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

CP (CAA) No. 52/Chd/Hry/2022
(2nd Motion)

IN THE MATTER OF:

Indo-Fin Products Private Limited	...	Petitioner Company
With		
Arvind Automotive (India) Pvt. Ltd.	...	Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Income Tax Department : Mr. Varun Issar, Senior Standing Counsel.

For the Applicant Company : Mr. Mast Ram Chechi, PCS.

For the Petitioner : Mr. Shubham Gupta, Advocate.

ORDER

Heard the submissions made by the Authorized Representative for the petitioner as well as counsel for the Income Tax Department. The learned counsel for the Income Tax Department has submitted that all the reports have been filed both hard copies as well as soft copies.

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of the counsels, this matter is posted on 26.04.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)